

(a) Whether non-resident Indians have shown interest in the sick industrial units in the country following the liberalised policy for investment by non-residents; and

(b) if so, the details thereof and the decision if any, taken by Government in this regard?

THE MINISTER OF INDUSTRY  
(SHRI NARAYAN DATT TIWARI) :

(a) A Special Cell was created in Department of Industrial Development on January 12, 1983 to receive and process industrial investment and licence application from non-resident Indians. No proposal has been received in this Cell from non-resident Indians showing interest in the sick industrial units in the country.

(b) Does not arise.

#### Dowry Deaths

644. SHRI BALASAHEB VIKHE  
PATIL :

SHRI N.E. HORO :  
SHRIMATI SUSEELA GOPLAN :  
SHRI CHANDRABHAN  
ATHARE PATIL :

Will the Minister of HOME  
AFFAIRS be pleased to state :

(a) whether it is a fact that Delhi is topping the list of States for bride burning for dowry;

(b) what are the State-wise figures of dowry deaths during 1982 and upto March, 1983;

(c) whether it is a fact that during 1983 there was a time when one bride was burnt by greedy in-laws in Delhi, practically every day

(d) whether it is also a fact that

police cell created for this purpose is utterly inadequate to deal with the problem and they have shown lack of initiative even when reports are lodged by local people about the harassment of a bride by the in-laws and consequently the matter ends in death; and

(e) if so, what measures Government propose to take other than those which are in existence to deal with this situation?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH) : (a) and (b) In the Union Territory of Delhi during the period, 1st January, 1982 to the end of March, 1983, 47 dowry death cases were reported to Delhi Police. The figures of the dowry death cases for the year, 1982, in the whole country, are indicated in the Statement attached.

(c) Since the beginning of 1983, upto the end of June, 1983, 23 dowry death cases have been reported to the Delhi Police, in which the cause of death is alleged to be dowry demand.

(d) A special Cell at the Police Headquarter has been set up under the charge of a woman Deputy Commissioner of Police. The Cell has a strength of 2 Inspectors, 7 Sub-Inspectors, 1 Assistant Sub-Inspector, 5 Head Constables and 12 Constables. The proposal for sanctioning more staff for the Anti-Dowry Cell is separately under consideration.

(e) In order to ensure speedy investigation and to provide more deterrent punishment, amendments in the Dowry Prohibition Act, Indian Penal Code, the Criminal Procedure Code and the Evidence Act, are being made.

## Statement

## Dowry Deaths During 1982.

State/Govt.	1982
1. Assam	Nil
2. Andhra Pradesh	4
3. Bihar	12
4. Gujarat	1
5. Haryana	42
6. Himachal Pradesh	3
7. Jammu & Kashmir	Nil
8. Kerala	Nil
9. Karnataka	8
10. Madhya Pradesh	Not Available
11. Maharashtra	23
12. Manipur	Nil
13. Maghalaya	Nil
14. Nagaland	Nil
15. Orissa	4
16. Punjab	47
17. Rajasthan	24
18. Sikkim	Nil
19. Tamil Nadu	4
20. Tripura	Nil
21. Uttar Pradesh	151
22. West Bengal.	7

## U.Ts.

23. A.N. Islands	Nil
24. Arunachal Pradesh	Nil
25. Chandigarh	2
26. Dadra, Nagarh Havoli	Nil
27. Delhi	40
28. Goa, Daman & Diu	Nil
29. Lakshadweep	Nil
30. Mizoram	Nil
31. Pondicherry.	Nil